

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 217 of 2020

In the matter of:

Richard B.T.H. Chou

....Appellant

Vs.

Registrar of Companies, West Bengal

...Respondent

Present

For Appellant: Ms. Soma Samantrai, Advocate.

For Respondent: None.

ORDER
(Virtual Mode)

08.12.2020: At request of Learned Counsel for the Appellant to file necessary 'Interlocutory Application' to include the concerned area of Income Tax Officer relating to the Company, the matter is adjourned by ten days from today.

The Registry is directed to List the matter on **22nd December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/nn